

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA 33 of 2003  
(OA 655 of 1997)

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. A. Sathath Khan, Judicial Member

Ms. Ashima Rani Mukherjee

- VS -

Eastern Railway

For the Applicant : Mr. B. Chatterjee, Counsel  
Mrs. B. Mondal, Counsel

For the Respondents: Mrs. P. K. Arora, Counsel

Date of Order : 06-03-2003

O R D E R

MR. S. BISWAS, AM

Heard Ld. Counsel for both the parties.

2. Having gone through the present MA, which has been filed for recalling of the order dated 9-1-2003, we find that the ground stated in the MA is that the order dated 9-1-2003 is not implemented by the respondents. There is no scope enshrined in the order for further direction. We are unable to agree with the contention of the Ld. Counsel for the applicant. Besides, we find that the respondents were directed to either obtain a stay within four months or implement the order within another 15 days before any further orders are advised in the matter. Therefore, before any further orders are advised in the matter we gave sufficient scope for filing further application if the cause of action is not redressed within the time given in the matter. Hence, no further direction is required. Therefore, MA is disposed of.

  
Member (J)

  
Member (A)

DKN